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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

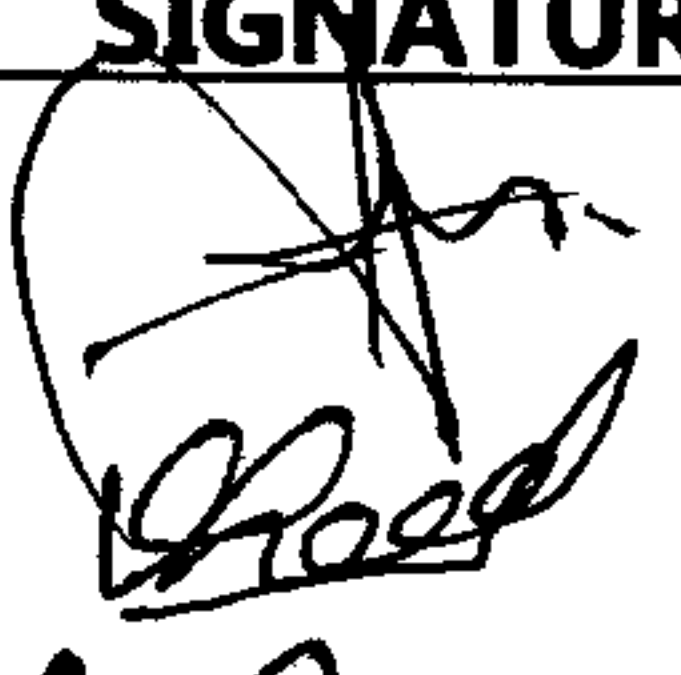




C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: IFCI Ltd.
V/s.
Reliance Naval And Engineering Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr P. V. Dinesh	Adv	For F.C.	
2.	Mr Vishal Raval	Adv.		
3.	Ms. POOJA TIWARI	DGM (LAW)	IFCI Ltd.	
4.	MR. VIPUL CHAUHAN	AGM &	IFCI Ltd.	
5.	Mr. Saurabh Soparkar	Sr. Adv	RNEL	
6.	Mr. Nandish Chudgar i/b Nanavati Associates	Adv	RNEL	

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Petitioner/ Financial Creditor. Learned Advocate Mr. P V Dinesh with Learned Advocate Mr. Vishal Raval present for Respondent.

In view of Pendency of IA 51/2018 for orders.

List the matter on 21.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 14th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL